London, W-2, President Dr. Jagjit Singh with the caption "The Massacre at Golden Temple, Amritsar".

## Possession of helicopters with antitank missiles by Pakistan

3187. SHRI RAMANAND YADAV: SHRI BANDHU MAHTO:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that Pakistan has got its helicopters fitted with anti-tank missiles;
- (b) whether the Indian Air Force has been demanding acquisition of such system for the last ten years; · and
  - (c) if so, what are the reasons for which India has not inducted helicoptens fitted with anti-tank missiles?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI AEUN SINGH): (a) Yes, Sir.

(b) and (c) Appropriate action has been taken to ensure that IAF has adequale anti-tank capabilities.

## Possession of crotale missiles by Pakistan

## 3188. SHRI RAMANAND YADAV: SHRI BANDHU MAHTO:

PRIME MINISTER be Will the rleased to state.

- (a) whether Government are aware of the possession of crotale missiles by Pakistan, a quick reaction missile which can go and hit an aircraft in eight seconds only; and
- (b) whether the Indian army has got similar missiles and whether Government are considering to acquire such type of missiles or to produce them in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) (a) Government have seen reports about Pakistan having Crotale surface-to-air mis-

to Questions

(b) Our defence forces have quate and appropriate air defence capability.

महःराष्ट्र के ''मकान किराया भत्ता विधेयक, 1984" के लिये राष्ट्रपितः को अनमिति

3189. श्रीलाल कृष्ण ग्राडवाणी: श्री शंकर सिंह व घेला :

क्या गृह मंत्री यह बताने की कृपा करेंगे

- (क) जक्या यह सच है कि महाराष्ट्र विधान मण्डल द्वारा पारित "मकान किराया भत्ता गिधेयक, 1984" राष्ट्रपति की अनुमति के लिए भारत सरवार को मई, 1984 में प्राप्त हो गया था परन्तू उसपर अभो तक अनुमति प्रदान नहीं की गई है : स्रौर
- (ख) यदि हां, तो राज्यकार, उन विधेयकों के नाम क्या है जो राष्ट्रपति की अनमति के लिए सरकार के पाम लम्बित हैं तथा इनमें से प्रत्येक विधेयक इस प्रयोजनार्थ दि'स-विःस तारीख को प्राप्त हम्राथा?

राज्य विभाग में राज्य मंत्री (श्री पी०ए० संगमा): (क) जी हां, श्रीमान ।

(ख) एक सची संलग्न है।

[See Appendix CXXXIV, Annexure No. 591.

### Income of Pondicherry Administration

3190. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the total income of the Pondicherry Administration through Central Sales-tax, incometax, excise duty for the year 1984-85;

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- (b) what was the amount given by the Central Government as grant during the said period;
- (c) whether the Central Government have any proposal for raising the revenue in the Union Territory of Pondicherry by changing the tax pattern equalising it to that in other States; and
- (d) if so, when it will be implemented?

MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA); (a) Income realised from Central Sales-tax Rs. 91.75 lakhs. The amount realised under Central excise is Rs. 903.20 lakhs. Since there is no separate Commissioner for Income-tax, Pondicherry figures are not separately available However, entire proceeds under Central Sales-tax, Income-tax and Central Excise are credited to Government of India and no portion of these taxes is allocated in favour of Union Territory of Pondicherry.

(b) Rs. 2196 69 lakhs

(Rs. 1603.43 lakhs--Plan)

(Rs. 593.26 lakhs--Non Plan)

- (c) No. Sir.
- (d) Does not arise.

# Dowry deaths in Delhi

3191, SHRI S. W. DHABE; SHRI ASHWANI KUMAR;

Will the Minister of HOME AF-FAIRS be pleased to state.

- (a) how many deaths have taken place due to non-payment of dowry in Delhi during the year 1984-85 and till 31st October, 1985;
- (b) whether any prosecution have been launched under the Dowry Prohibition Act, 1961 and other laws; and

(c) if so, with what results?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) During the year 1984-85 (1-4-1584 to 31-3-85) 50 cases of deaths were reported for non-payment of dowry while 32 such cases were reported during the period from 1-4-1985 to 31-10-1985 in the Union Territory of Delhi.

- (b) Yes, Sir.
- (c) Details of the prosecution launched and persons arrested are as under:—

Period	C ses re- ported	Persons arrested
1-4-1984 to 31-3-1985	<b>5</b> 0	115
1-4-1985 to 31-10-198	3 <sub>5</sub> 3 <sub>2</sub>	80

## Visit of the Nicaraguan Minister of External Relations to India

#### 3192. SHRI RAMACHANDRA BHARDWAJ:

# SHRIMATI MAIMOONA SULTAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Nicaraguan Minister of External Relations visited New Delhi in the third week of November, 1985;
- (b) if so, what issues of bilateral and international importance were discussed with him; and
  - (c) what was the outcome thereof?
- THE MINISTER OF EXTERNAL AFFAIRS (SHRI B R. BHAGAT):
  (a) Yes, Sir.
- (b) Matters of bilateral and international interest were discussed.
- (c) The discussion helped both sides understand each others Points of view.